

ITEM NO.2

COURT NO.2

SECTION XVI

S U P R E M E C O U R T O F  
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A. 1/2015 in Civil Appeal No(s). 7710/2012

PURUSHOTTAM DAS BANGUR & ORS.

Appellant(s)

VERSUS

DAYANAND GUPTA

Respondent(s)

(for directions and office report)

Date : 12/10/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE T.S. THAKUR  
HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Appellant(s)

Mr. Rajendra Singhvi, Adv.  
Mr. K.K.Lgautam, Adv.  
Mr. Surya Kant, Adv.

For Respondent(s)

Mr. Chiraranjan Addey, Adv.

UPON hearing the counsel the Court made the following  
O R D E R

Heard.

We do not see any merit in this I.A. (I.A. No. 1 for  
directions), which is hereby dismissed.

(SHASHI SAREEN)  
AR-CUM-PS

(VEENA KHERA)  
COURT MASTER

(Signed order is placed on the file)

Signature Not Verified

Digitally signed by  
Shashi Sareen  
Date: 2015.10.13  
09:00:13 IST  
Reason:

IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

I.A. No. 1 OF 2015

IN

CIVIL APPEAL No. 7710 OF 2012

PURUSHOTTAM DAS BANGUR & ORS.

... Appellant(s)

Versus

DAYANAND GUPTA

... Respondent(s)

O R D E R

Heard.

We do not see any merit in this I.A. (I.A. No. 1 for directions), which is hereby dismissed.

.....J.  
(T.S.THAKUR)

.....J.  
(V.GOPALA GOWDA)

New Delhi,  
Dated: 12th October, 2015.